

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BANCH DELHI AT NEW DELHI**

Original Application No. 490/2025

IN THE MATER OF:

Surender

...Applicant

VERSUS

State of Haryana & Ors

...Respondents

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New Delhi
Dated: 19.12.2025

Through,

Anand Singh
Respondent No.20


For Dinodiya Dayal Law offices,
Advocates for the Respondent no.20
L-414, Golf view Condos,
Golf course road, Sector 19B, Dwarka New delhi-110077.
Mobile no:9050004441 Email Id:pradeepjangra27@yahoo.com

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**REPLY ON BEHALF OF THE RESPONDENT NO.20 i.e.
ANAND SINGH TO THE PRESENT OA NO. 490 OF 2025**

Most Respectfully Showeth:

Preliminary Objections

1. That at the outset, it is submitted that the present Complaint is a motivated one and is filed with a malafide intention without any basis by knowingly making false and incorrect statements and in utter disregard of facts and therefore the Complaint is liable to be dismissed heavy cost on this ground alone.
2. It is submitted that the 20th Respondent herein was working as groundmen at the time of matter in the Rajiv Gandhi Stadium at Salhawas and as such is well acquainted with the facts of the case. As the issue pertains to fellen trees at Rajiv Gandhi Stadium

at Salhawas the Respondent no. 20 craves leave of this Hon'ble Tribunal to file this Reply.

3. The main allegation made in the complaint was that the deliberate and illegal felling of approximately fifteen to twenty fully grown, decades-old trees inside the Rajiv Gandhi Stadium at Salhawas on 22.06.2025. There is no cogent proof of allegation and therefore false to the knowledge of the Applicants and made with ulterior motives. The OA filed by is not supported by cogent evidence and doesn't squarely falls under the essentials of claim filed by the applicant.
4. That However, in the midnight of 24.05.2025(Saturday) due to heavy storm 5-6 fully grown up trees fell down and on 26.05.2025(Monday) the respondent reached on the spot for his duty he noticed the same and intimated the same incident to District sports officer. (The Photograph of fallen trees and felled trees is herewith the reply annexed as Annexure-1, Copy of intimation dated 26.05.2025 is annexed as Annexure-2).
5. That on 22.06.2025 (Sunday) at 2:56Pm, the respondent no.20 (Who was on weekly off being Sunday) got the call from District sports office who intimated him that somebody is felling trees in Rajiv Gandhi Stadium at Salhawas and asked respondent no.20 to reach to the spot. That the respondent no. 20

is residing at village Birohar which is around 25km from the Rajiv Gandhi Stadium, Salhawas, consequently the respondent no.20 reached the spot at around 4:00 pm and found that the above said trees are felled which are lying on the ground and villagers namely Chetram, Mir singh (forest guard salhawas) and Naresh kunar was present at spot and told the respondent no.20 that Ashok and Bijender has felled trees and ran away from the spot. However, the respondent no. 20 intimated the same to District sports officer vide intimation dated 23.06.2025 (the copy of same is annexed herewith as Annexure 4).

6. That the respondent no.20 also filed a written complaint about cutting of trees to police station Salhawas.
7. That the applicant has filed the present OA just to harass the Respondent no.20 as the applicant has given many representations to different authorities but the applicant nowhere mentioned the name of Respondent no.20 which can be explicitly seen in the annexures's filed by the applicant with the present OA under reply. However, the applicant just to harass and gain illegally and doing harm and illegal loss to Respondent no.20 and targeting is poorness and vulnerability to approach higher authorities therefore deliberately and intentionally mentioned the name of Respondent no.20 as wood cutter in the present OA under Reply which shows applicant ulterior motives.

8. It is submitted that the present application is mala fide and is an attempt to misguide this Hon'ble Tribunal as Respondent No.20 has filed cogent evidence to prove his version.

Reply of Synopsis

That the content of synopsis of the applicant is partly matter of record and partly wrong and denied. It is wrong and denied that the grievance arises out of the brazen, deliberate and illegal felling of approximately fifteen to twenty fully grown, decades-old trees inside the Rajiv Gandhi Stadium at Salhawas on 22.06.2025. It is wrong and denied for the want of knowledge that the cutting was done in broad daylight, in the presence of villagers, without any prior permission, sanction, or approval from any competent authority, and in complete disregard of the statutory regime under the Forest (Conservation) Act, 1980, the Haryana Preservation of Trees Act, 1971 and the Environment (Protection) Act, 1986. It is further matter of record that it also amounts to a direct violation of constitutional guarantees under Article 21, which protects the right to life with a healthy environment, Article 48A, which enjoins the State to protect and improve the environment, and Article 51A(g), which casts a fundamental duty upon every citizen to protect and improve the natural environment. It is wrong and denied that the issue raises a substantial question relating to the environment under Schedule I of the NGT Act, and thus squarely falls within the jurisdiction of this Hon'ble Tribunal.

It is further wrong and denied for want of knowledge that the incident of 22.06.2025, whereby fully mature trees inside the Rajiv Gandhi Stadium were axed and carted away, was not an act of necessity or sanctioned public development but an unauthorized and clandestine operation undertaken in defiance of law. It is matter of record that their destruction has created a vacuum in the ecosystem of the area, exposing the land to greater heat, dust, soil erosion, and biodiversity loss, and depriving villagers of the valuable environmental services that those trees provided free of cost.

It is wrong and denied that Investigations and direct accounts from villagers reveal the involvement of named individuals in this environmental crime. It is wrong and denied for want of knowledge that the cutting was allegedly orchestrated or sanctioned by the Sarpanch of Village Salhawas, Smt. Suresh Devi, who as the elected head of the Gram Panchayat was duty-bound to protect community resources but instead misused her position of trust. It is wrong and denied for want of knowledge that she was assisted in organizing the felling by two of her associates, namely Om Prakash and Davender, who arranged manpower and ensured disposal of the felled timber. It is wrong and denied that the physical cutting was carried out by three men, namely Ashok, Bijender and Anand, who were directly seen chopping the trees with saws and axes. It is wrong and denied for want of knowledge that once the trees were felled, the wood was swiftly removed from the site by a truck driven by one Shri Sukhvir, thereby establishing that the act was pre-planned with proper logistics in place for transporting the timber. It is wrong and denied for want of knowledge that the

entire sequence of events was witnessed by local residents, Shri Chetram and Shri Naresh Kumar, who personally saw the felling and the loading of the logs onto the truck. It is wrong and denied for want of knowledge that both eyewitnesses are ready to depose and have consistently stated that the felling was carried out in the presence and with the knowledge of the Sarpanch and her associates, and that no official permission, order, or public notice was ever displayed at the site. It is wrong and denied for want of knowledge that their testimony underscores that this was not an anonymous or untraceable act, but an organized and willful destruction of public green cover by those who were entrusted with its care.

It is wrong and denied that the motive behind this illegal felling was not public welfare but greed and profit. It is wrong and denied for want of knowledge that the mature trees yielded large quantities of timber of significant market value, and the entire act was executed to convert this public resource into private gain by selling the wood. It is wrong and denied that there was no danger posed by these trees to life or property, nor was there any sanctioned construction or development requiring their removal. It is wrong and denied that the secrecy of the operation, the absence of any legal sanction, the daytime cutting, and the immediate transportation of logs all point towards a malafide intent to quickly monetize the timber before authorities or villagers could intervene. It is wrong and denied that the community has gained nothing from this act, while the perpetrators enriched themselves by misappropriating natural resources that belong to the public.

It is wrong and denied that the legal violations are manifold. It is matter of record that in addition, the act has violated the fundamental right to life with dignity under Article 21, as recognized by the Supreme Court in several judgments that have included the right to a healthy environment within Article 21. It has undermined the directive duty of the State under Article 48A and the fundamental duty of every citizen under Article 51A(g). It is wrong and denied that the destruction is therefore not merely a breach of statutory provisions but a betrayal of constitutional trust.

It is wrong and denied that the Applicant has compiled clear and compelling evidence to substantiate his case. It is wrong and denied for want of knowledge that Photographs taken immediately after the incident depict stumps and freshly severed trunks at the Rajiv Gandhi Stadium, leaving no doubt as to the unlawful cutting. It is wrong and denied for want of knowledge that the eyewitness accounts of Shri Chetram and Shri Naresh Kumar provide direct human testimony confirming the identity of the perpetrators and the sequence of events. It is a matter of record that the incident was also reported in the widely circulated Hindi daily "Amar Ujala" on 30.06.2025, corroborating public awareness and concern about the illegal felling. It is a matter of record that the Applicant submitted a written representation on 28.07.2025 to the Haryana Forest Department and the District Administration, formally requesting urgent action including registration of FIRs, investigation, seizure of timber, and compensatory plantation. However, no action whatsoever was taken.

It is wrong and denied for want of knowledge that the complete inaction of the authorities even after receiving complaints and despite media coverage is deeply concerning. It is wrong and denied for want of knowledge that No FIR was registered, no timber was seized, no officials visited the site, and no steps were taken to mitigate the damage. It is wrong and denied for want of knowledge that the logs were allowed to disappear, and the culprits were left untouched. It is wrong and denied for want of knowledge that this indifference, whether due to negligence or collusion, represents a collapse of environmental governance. It is wrong and denied for want of knowledge that it has emboldened the perpetrators and created a sense of impunity. It is wrong and denied that the villagers are left without remedies except to approach this Hon'ble Tribunal. It is wrong and denied for want of knowledge that the failure of the authorities to act in time has thus made judicial intervention both justified and urgent.

It is wrong and denied the present case is therefore a classic instance where doctrines of environmental jurisprudence must be applied. It is wrong and denied for want of knowledge that the Public Trust Doctrine has been breached since trees, as community resources, were illegally appropriated by those in power for private gain. It is submitted that the content of preliminary objections may be read as part and parcel to this reply and the applicant has filed the present OA on concocted story and to substantiate his case the applicant has to file cogent evidence and as per the above statements the applicant case doesn't falls squarely under OA.

Prayer clause of the applicant is wrong and denied in toto.

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Affidavit of Sh. Anand Singh aged 29 years, son of Shri Ved Prakash, resident of VTC- Birohar, P.o- Birohar, District District Jhajjar, Haryana, the above named do affirm and declare as under:

1. That the Deponent is Respondent No. 20 in the above titled Original Application and well conversant with the facts of the present case and competent to sign and swear the affidavit.
2. The accompanying reply has been drafted by my counsel under my instructions, and the contents of the same have been read over and explained to me and explained in vernacular language and I have



(11)

understood the same which are true and correct as per my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

3. That this is my true and correct statement.

Anand Singh
Deponent

Verified:

11 DEC 2025
That the contents of paras Pto 3 of the above affidavit are true and correct to my Knowledge. No part of it is false and nothing fact has been concealed therein.

Anand Singh
Deponent

I identify the deponent who has signed in my presence.

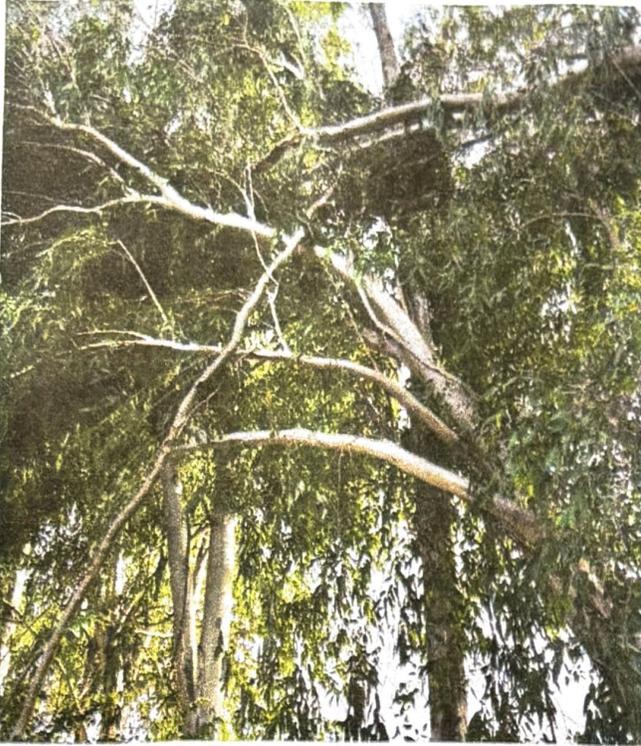


CERTIFIED THAT THE DEPONENT
Shri/Smt./Kmt. Anand Singh
S/o W/o Madan Singh
R/o ...
identified ...
has solemnly sworn before me at ...
New Delhi ...
that the contents of the affidavit which
have been read & explained to him are
true and correct to his knowledge.
Oath Commissioner
RITA SHARMA
New Delhi

19 DEC 2025

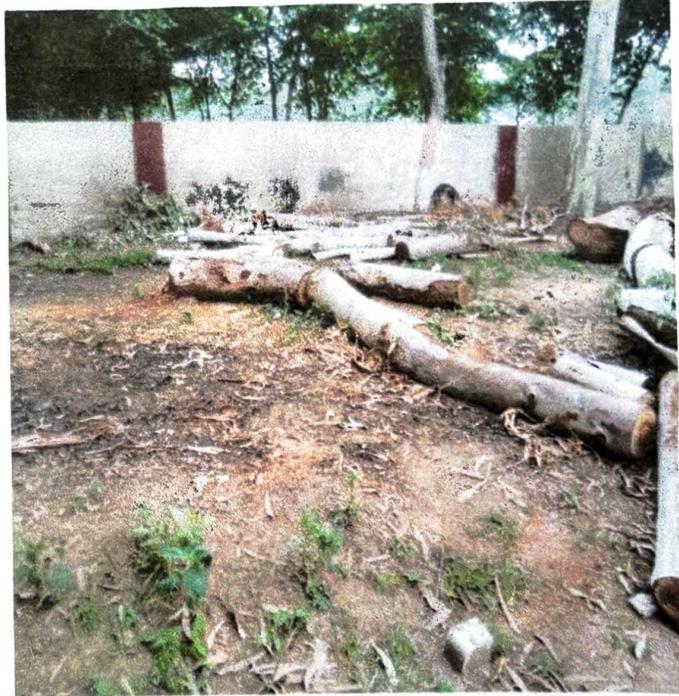
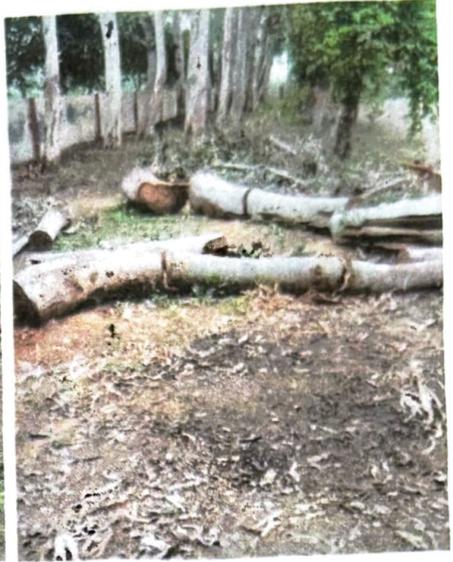
Annexure - 1 (Colly) 12-13

(12)



Annevare - 1 (colly) - R-13

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विषय :-

श्री कृष्ण खेल परिसर (साल्हावाल) का मैदान नमी है, हमारे स्टेडियम में 24/May/2025 को खेल हुआ है 5-6 पेड़ टूट गए हैं पेड़ों से टिकर को भी नुकसान हुआ है, मेरी प्रार्थना है पेड़ों की लकड़ी काट कर माफिया औरतें ले जाती हैं, कृपया करके लकड़-से-लकड़ पेड़ों को स्टेडियम में से उठवाने की कृपया करें।

प्रत्यवादि

दिनांक - 26/May/2025

मैदान नमी → आनन्द सिंह
श्री कृष्ण खेल परिसर (साल्हावाल)



Annexure-3 (copy) 15-19

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Mr. Anand Singh

Jio Number

9518158718

Account Number

Birohar 145 Jhajjar Haryana 124106

Statement Date

14-Dec-2025

Statement Time

08:39:19

Security Deposit

₹ 0.00

Registered Mobile : +919518158718 | Aadhaar Number : XXXX XXXX 1130 | E-mail : akjangra0601@gmail.com

Account Usage and Recharge Statement from 22-Jun-2025 to 22-Jun-2025

Refer following pages for details of charges

			Amount (₹)
1	Plan Recharges		0.00
2	Usage Charges		0.00
		Volume / Duration	Amount(₹)
	Off-Net / Premium / ISD & IR Calling	00:00:00	0.00
	SMS	0	0.00
	Data		
	4G Data/WIFI	0.000 GB	0.00
	5G Data	0.000 GB	0.00
	VAS	0	<u>0.00</u>
3	Add On Packs		0.00
Total Usage Summary			
		Total Usage	Chargeable Usage
			Chargeable Amount (₹)
	Voice Local	00:26:27	0.00
	Voice STD	00:00:00	0.00
	Premium / ISD & IR Calling	00:00:00	0.00
	SMS	0	0.00
	Data	0.003 GB	0.00
	4G Data/WIFI	0.003 GB	0.00
	5G Data	0.000 GB	0.00
	VAS	0	0.00
4	Other Purchases		0.00
5	Credit & Adjustments		0.00

Recharge Option

	Jio Self Care	Jio Store
Credit Card / Jio Auto Pay Set Auto Recharge through MyJio App. Download the MyJio App from Play Store or App Store Bank -(EBPP) Register Jio with your bank for an auto recharge presentment and payment mandate via MyJio app. Bank - (Direct Debit) Visit the nearest Jio store to set ACH mandate on your bank account.	My Jio & Jio.com Recharge using credit / debit card or net banking on My Jio App or visit www. Jio.com and click on Quick recharge. Download the app from Play Store or App Store	Cash / Credit / Debit Walk into a Jio Store and recharge by cash, Credit card or debit card.

Reach Us

Call 199 (from a Jio number) or 1800-88-99999 (from other networks) | Write to care@jio.com | Manage your world of Jio with MyJio app | Visit www.jio.com

Registered Office: Reliance Jio Infocomm Limited
 Office-101, Saffron, Nr.Centre Point, Panchwati 5 Rasta,
 Ambawadi, Ahmedabad-380006, Gujarat, India
 CIN: U72900GJ2007PLC105869

State Office: Reliance Jio Infocomm Limited
 B-93, Industrial Area, Phase 8, Opp: CDAC office,
 Mohali 160071, Punjab

PAN: AABC16363G



Mr. Anand Singh

Jio Number : 9518158718

Statement Date : 14-Dec-2025

Your Jio Plan Details

As On Date : 14-Dec-2025

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Important Information

Tariff & Plans

1. There will be no increase in any tariff item (except ISD) till six months from the date of your enrolment to the plan. Thereafter, Reliance Jio Infocomm Limited ("RJIL") reserves the right to revise the terms & condition applicable to tariff plans.
2. RJIL reserves the right to vary the penal charge rates periodically, as well as take recourse to any other action available and considered appropriate, subject to Telecom Regulatory Authority of India (TRAI) regulations.
3. As per TRAI regulations, tariff is charged basis the duration of the call rounded up to +/- 1 second, traceable to an appropriate time reference.
4. For billing, usage will be rounded up to the next higher pulse. For example, if you are on 30 sec/pulse billing plan, a 31sec call will be as 2 pulses. Similarly, if your data plan is billed on 10 KB/pulse, usage of 11 KB would be billed as 2 pulses.
5. No migration fee is chargeable for changing tariff plan.
6. No charge will be levied for any service without your explicit consent.
7. In case you are on an unlimited data plan, post consumption of your allocated data limit, you will experience a downgrade in speed as per Fair Usage Policy.

DND (Do Not Disturb) Service

1. You can opt for Full DND if you do not wish to receive any promotional calls/SMS. To activate Full DND, SMS 'START <0>' to 1909. Full DND will override any other category you may have selected.
2. To allow promotional SMS only from selected categories, SMS 'START <preferred category no.>' to 1909.
Categories and associated numbers are:
1 - Banking / Insurance / Financial Products / Credit Cards; 2 - Real Estate;
3 - Education; 4 - Health; 5 - Consumer Goods / Automobiles;
6 - Communication / Broadcasting / Entertainment / IT; 7 - Tourism & Leisure

Charges

1. Any disagreement on charges levied should be informed within 60 failing which all charges will be considered valid.
2. Itemized statement will be charged ₹ 50 per printed copy (Itemized statement contain the details of all voice calls, SMS, VAS charges, data charges, premium rate services and roaming charges).

Complaints & Services Request

Visit www.jio.com, login with your Jio ID and password; click on 'Service Request' option under Profile menu to raise a complaint. To track the status of your existing complaint, use your unique Service Request Number.
You can also call 198 (toll-free) from your Jio number or 1800 889 9999 from other networks to register your service request / complaint.

Appellate Authority

In case you are unsatisfied with the response on a complaint, you can contact the regional appellate authority with your complaint docket number.
Email: appellate.har@jio.com, Telephone number: 1800-889-3999
Fax : 1800-889-1211 , Address: Reliance Jio Infocomm Limited B-93 Industrial Area, Phase 8 Mohall 160071 Punjab
(Working hours: Mon-Fri, 10:30 am to 6:00 pm)

Mr. Anand Singh

Jio Number : 9518158718

Statement Date : 14-Dec-2025

Charges**Usage Charges**


1 Data	Count	Billed Usage (GB)	Free Usage (GB)	Chargeable Usage (GB)	Amount(₹)
1.1 Usage in India					
1.1.1 4G Data	21	0.003	0.004	0.000	0.00
Subtotal	21	0.003	0.004	0.000	0.00
Total	21	0.003	0.004	0.000	0.00

2 Voice	Count	Billed Usage (hh:mm:ss)	Free Usage (hh:mm:ss)	Chargeable Usage (hh:mm:ss)	Amount(₹)
2.1 Usage in India					
2.1.1 Voice Local	15	00:26:27	00:00:00	00:00:00	0.00
Subtotal	15	00:26:27	00:00:00	00:00:00	0.00
Total	15	00:26:27	00:00:00	00:00:00	0.00



Mr. Anand Singh

Jio Number : 9518158718

Statement Date : 14-Dec-2025

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Itemized Usage

No.	Start Date & Time	End Date & Time	Destination	Total Usage (MB)	Billed Usage (MB) (A)	Free Usage (MB) (B)	Chargeable Usage (MB) (C = A-B)	Amount (₹)	
1.0	Data								
1.1	Usage in India								
1.1.1	4G Data								
1	22-JUN-25 19:55:16	22-JUN-25 19:55:17	JIONET	0.001	0.000	0.000	0.000	0.00	
2	22-JUN-25 19:30:06	22-JUN-25 19:55:16	JIONET	0.730	0.762	0.762	0.000	0.00	
3	22-JUN-25 19:20:10	22-JUN-25 19:20:10	JIONET	0.010	0.010	0.010	0.000	0.00	
4	22-JUN-25 18:20:51	22-JUN-25 19:20:10	JIONET	0.310	0.323	0.323	0.000	0.00	
5	22-JUN-25 18:19:55	22-JUN-25 18:19:55	JIONET	0.004	0.000	0.000	0.000	0.00	
6	22-JUN-25 17:50:56	22-JUN-25 18:19:55	JIONET	0.076	0.088	0.088	0.000	0.00	
7	22-JUN-25 17:50:00	22-JUN-25 17:50:00	JIONET	0.001	0.000	0.000	0.000	0.00	
8	22-JUN-25 17:47:39	22-JUN-25 17:50:00	JIONET	0.037	0.040	0.040	0.000	0.00	
9	22-JUN-25 17:46:01	22-JUN-25 17:46:01	JIONET	0.002	0.000	0.000	0.000	0.00	
10	22-JUN-25 17:45:26	22-JUN-25 17:46:01	JIONET	0.057	0.059	0.059	0.000	0.00	
11	22-JUN-25 17:45:07	22-JUN-25 17:45:07	JIONET	0.003	0.010	0.010	0.000	0.00	
12	22-JUN-25 16:50:53	22-JUN-25 17:45:07	JIONET	0.869	0.899	0.899	0.000	0.00	
13	22-JUN-25 16:28:30	22-JUN-25 16:28:30	JIONET	0.007	0.010	0.010	0.000	0.00	
14	22-JUN-25 16:23:09	22-JUN-25 16:28:30	JIONET	0.162	0.166	0.166	0.000	0.00	
15	22-JUN-25 15:45:03	22-JUN-25 15:45:03	JIONET	0.002	0.000	0.000	0.000	0.00	
16	22-JUN-25 15:35:10	22-JUN-25 15:35:10	JIONET	0.001	0.000	0.000	0.000	0.00	
17	22-JUN-25 15:34:46	22-JUN-25 15:45:03	JIONET	0.233	0.284	0.264	0.000	0.00	
18	22-JUN-25 15:29:40	22-JUN-25 15:34:03	JIONET	0.081	0.108	0.108	0.000	0.00	
19	22-JUN-25 14:53:00	22-JUN-25 15:08:47	JIONET	0.423	0.450	0.450	0.000	0.00	
20	22-JUN-25 11:50:51	22-JUN-25 11:51:26	JIONET	0.052	0.059	0.059	0.000	0.00	
21	22-JUN-25 07:12:22	22-JUN-25 07:13:33	JIONET	0.045	0.049	0.049	0.000	0.00	
Subtotal				21	3.106	3.297	3.297	0.000	0.00
Usage in India Total				21	3.106	3.297	3.297	0.000	0.00
Data Total				21	3.106	3.297	3.297	0.000	0.00

No.	Date	Number	Used Usage (sec)	Billed Usage (sec)	Free Usage (sec)	Chargeable Usage (sec)	Amount (₹)
2.0	Voice						
2.1	Usage in India						
2.1.1	Voice Local						
1	22-JUN-25 19:19:23	919817527591	45	0	0	0	0.00
2	22-JUN-25 18:21:01	919306482458	39	0	0	0	0.00
3	22-JUN-25 18:19:06	919215107575	46	0	0	0	0.00
4	22-JUN-25 17:51:02	919215107575	32	0	0	0	0.00
5	22-JUN-25 17:47:38	919215107575	139	0	0	0	0.00
6	22-JUN-25 17:38:16	919215107575	132	0	0	0	0.00
7	22-JUN-25 16:35:14	919215107575	328	0	0	0	0.00
8	22-JUN-25 16:23:14	919215107575	312	0	0	0	0.00
9	22-JUN-25 16:05:32	918708555362	90	0	0	0	0.00
10	22-JUN-25 15:58:47	918708555362	106	0	0	0	0.00
11	22-JUN-25 15:57:46	919896188430	36	0	0	0	0.00
12	22-JUN-25 15:44:01	919896188430	59	0	0	0	0.00
13	22-JUN-25 15:09:23	919896188430	71	0	0	0	0.00
14	22-JUN-25 15:08:16	918059283701	29	0	0	0	0.00
15	22-JUN-25 14:56:24	919215107575	123	0	0	0	0.00
Subtotal			15	1587	0	0	0.00
Usage in India Total			15	1587	0	0	0.00
Voice Total			15	1587	0	0	0.00

(19)

True Transcription of call audio between Respondent no.20
and District sports officer from phone number 919817527591.

Respondent no.20- Hello

District sports officer- Hello

Respondent no.20- Namaskar ji

District sports officer- Namaskar kha hai bhyi tu

Respondent no.20- Mein sir abto ghr pr hu

District sports officer- Gya tha aaj subha

Respondent no.20- Aaj ni gya sir aaj sunday tha

District sports officer- To ja ek baari vha ped ved kaat rkhe hai or
unki wo wo forest wale bhi aa rhe hai

Respondent no.20- Acha ji

District sports officer- dekh jo kaat lenjan lgre h unkijo bhi
application jo bhi legal karevayi hai na

Respondent no.20- Hnji

District sports officer- Ek br usko dekho or kro

Respondent no.20- Thik hai ji

District sports officer- Thik hai na abhi poch

Respondent no.20- Thik hai ji

District sports officer- Thik hai

पेना में

Annexure-4

20

विना बिल का नोट
आवर ।



की माला दी

विषय :- मेरी अनुपस्थिति में शिवार ले दिना कुछ पेड़ काट गए हैं ।

सहितम निवेदन यह है कि मैं R. K. P. साल्हावास का मैदानकर्मी
अनंद सिंह शिवार को छुट्टी पर था, मेरी अनुपस्थिति में मैदान में
कुछ असामान्यक तत्वों ने पेड़ काट लिए, जो पेड़ प्राणी के कारण
गुड़ गए हैं, मेरे पास DSO साहब का फोन आने पर मैं इंटरिम में
पहुंचा तो वहाँ पर मीरुद ग्रामीण के नाम, फौरिस्ट मर्डी साल्हावास (मीर सिंह),
तथा नरेश कुमार मीरुद हैं, उन्होंने बताया कि पेड़ काटने वाले अश्लील तथा
विपरीत हैं, जो शरागार और कई पेड़ इंटरिम में छोट गए ।
आगे ऐसा कुछ न ले इसके लिए मैं इनपर जो जाबुजी लाईवारी होती
है, वो करे तथा बल्द से बल्द इनको इस पेड़ों को उठाने की कृपया
करे । आपकी प्रति कृपया होगी ।

प्राथमिक Anand Singh K
मैदानकर्मी साल्हावास
23/June/2025

सेवा में,

Amexure-5 Colly

S.H.O. साहब

21-22

(21)

शाना लालदास
अलवर

श्रीमान जी,

नम्र निवेदन है कि मैं ग्रांडमैत (शानन्द सिंह S/O वेदप्रकाश)

गांव लालदास खेल परिसर से है पिड (सफेद) अशोक पुत्र प्रीतराम
 ग्राज वेरी हाल लालदास व विप्रेन्द्र पुत्र रामफल व उनके दो साथी है
 पिड काटकर पिकअप में लोड कर रहे थे Pickup No. HR63E8689 है
 जो मैंने घर नरेश कुमार पुत्र करण सिंह पहुँच गया व उन्होंने ककनने
 की नौछोश की, दो लकड़ी लोड है चुकी थी व वापिस थपे अलवर
 भाग गए व मैंने घर जोरेंट गार्ड लालदास खेर (इंचार्ज) व
 सरपंच लालदास प्रतिनिधि मैंने घर पहुँच गए, जोरेंट गार्ड ने
 उनकी मस्जिद व कुलघड़ी जप्त करली व गांव वाले ने DSO
 साहब को सूचना करी और उपस्थित हुए जोरें DSO साहब को
 भेजे गए, DSO साहब ने मेरे पास Call किया और मैंने मैंने घर
 उचित स्थिति का वायदा लिया जोकि दफ्तर में चोरी के उद्देश्य
 से की जा रहे थे, अशोक व विप्रेन्द्र से पुछने पर पता लगा की
 पिडो को जीत करवा रहा था श्रीमधुकाश पुत्र महतब व देवेन्द्र पुत्र
 शैलेंद्र का नाम लिया गया मैं व स्टेशन में कच्ची के भविष्य को
 देखते हुए बहुत ही खतरा कारीवाही की जाए व जम्मदिद गवाह के
 दायित्वों के साथ
 इस्तफर करवा रहा हूँ।

आपकी प्रति कृपया होमी।

जम्मदिद गवाह
 नरेश कुमार
 8222040503

Forest Department
 मीर सिंह I/c
 लालदास नीर
 वन सहायक
 3199885805

काशी Anand Singh
 मीर सिंह नं० 9518158268
 ग्रांडमैत
 शानन्द सिंह



IN THE COURT OF... BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCPAL BENCH, DELHI
AT NEW DELHI

Suit/Appeal No..... JURISDICTION of 2025

In re:- Sunder Plaintiff /Appellant /Petitioner/ Complainant/
Applicant
VERSUS
State of Haryana P. O.R.I. Defendant/Respondent/ Accused

KNOW ALL to whom these present shall come that I/We Anand Singh, S/o. Sd. Veda Prakash R/o - VTC Behror, P.O. Behror, Dist. Jhajjar - Haryana
The above named Respondent no. 20 do hereby appoint:

PRADEEP KUMAR

Advocate,

Enrl. No.- P/1363/2015

M-9050004441, Pradeepjangra27@yahoo.com

Jitender Tanwar

Advocate

D/935/2012

Dinodiya Dayal, Law offices

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorise him:-

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.
 2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
 3. To file and take back documents, to admit and/or deny the documents of opposite party.
 4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
 5. To take execution proceedings.
 6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
 7. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
 8. And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.
 9. And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.
 10. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.
 11. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.
 12. And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid,
- I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 19th day of December 2025.

Accepted subject to the terms of the fees.


Advocate


Client



Pradeep Jangra

To: cummra3@gmail.com >

12:15 PM

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**Reply in OA NO.490/2025 on
behalf of Respondent no.20
namely Anand singh.**

Dear sir,

Please find the attached copy of Reply in OA
NO.490/2025 on behalf of Respondent no.20
namely Anand singh.

Tap to Download

**reply of OA 490 of 2025 on behalf
of Anand singh.pdf**

9.8 MB

Thanks and regards,

Pradeep kumar,

Advocate; Founder,

Dinodiya dayal, law offices.